

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/5194/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, th 24 June, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2024/403-06 dated 07.06.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District has been granted **three days earned leave from 17.06.2024 to 19.06.2024** (prefixing 16.06.2024), **along with station leave permission**, subject to submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), Pasighat before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/5195-5196/A, dated , 24-06-24

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)